

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3
CUSTOMS Appeal No. 10815 of 2021

(Arising out of OIA-MUN-CUSTM-000-APP-211-19-20 Dated- 03/12/2019 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-AHMEDABAD)

ARTEX TEXTILE PVT LTD

Khasra No. 282, Gali No. 04, Shalimar Village, Industrial Area
New Delhi, Delhi

.....Appellant

VERSUS

C.C.-MUNDRA

Office of the Principal Commissionerate of Customs,
Port User Buld. Custom House Mundra, Mundra, Kutch, Gujarat-370421

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri. G Nair, Assistant Commissioner (AR) for the Respondent

**CORAM: HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

Final Order No. 13223 /2024

DATE OF HEARING:20.12.2024
DATE OF DECISION:20.12.2024

SOMESH ARORA

None has appeared nor is there any adjournment request on record. Matter has come up 17 times earlier on 19.04.2021, 02.08.2021, 03.09.2021, 29.09.2021, 08.09.2023, 02.11.2023, 15.11.2023, 30.01.2024, 13.02.2024, 29.02.2024, 15.03.2024, 18.04.2024, 12.06.2024, 09.07.2024, 01.08.2024, 02.09.2024 and 22.11.2024 and this is the eighteen times. It appears that the party is not interested to pursue the appeal. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reasons of non-appearance on each occasion.

2. Appeal is dismissed.

(Dictated & Pronounced in the open court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**

**(C.L. MAHAR)
MEMBER (TECHNICAL)**